

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 3074/1992

Date of decision: 27.09.1993

Shri Vijay Pal Singh & Others

...Petitioners

Versus

Union of India & Others

...Respondents

For the Petitioners

...Shri J.P. Verghese, Counsel

For the Respondents

...Shri N.S. Mehta, Sr. Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The prayer, in substance, is that the respondents may be directed to re-engage the petitioners against Group 'D' posts in Class-IV under the Ministry of Welfare.

2. A counter-affidavit has been filed on behalf of the respondents. In it, it is admitted that the petitioner No.1 rendered service with the respondents for 317 days in the year 1991, the petitioner No.2 had put in 297 days in the year 1991 and the petitioner No.3 had put in 292 days of service in the year 1991.

3. The petitioners have filed Miscellaneous Petition No. 2029/1993 wherein it is averred that during the pendency of this O.A., the respondents gave fresh engagements to S/Shri Gopal Dutt, Surinder, P. Balakrishnan and Smt. Beena Devi. Despite time being granted, respondents have not filed any reply to the contents of the MP. However, the learned counsel for the respondents states at the Bar that Shri P. Balakrishnan has not been given any fresh

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appointment. He is there from the very begining. Without any reply having been filed and in view of the statement made at the Bar, we can easily infer that barring Shri P. Balakrishnan, the other three persons aforementioned had been engaged during the pendency of this application.

4. We have already indicated that the petitioners have put in requisite number of days of service with the respondents. Therefore, they are entitled to a direction from this Tribunal that the respondents shall re-engage them in service. We accordingly issue the said direction.

5. With these directions, this application is disposed of finally but without any order as to costs.

B.N.Dhundiyal
(B.N. DHOUDIYAL)
MEMBER (A)
27.09.1993

S.K.Dhaon
(S.K. DHAON)
VICE CHAIRMAN
27.09.1993

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